

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 15.02.2024

Appeal No. 108 of 2024

Chetan Shah

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Mr. Akash Rebello, Advocate with Mr. Mihir Mody, Mr. Harshvardhan Melanta, Mr. Yash Sutaria, Advocates i/b K. Ashar & Co. for the Respondent.

**With
Misc. Application No. 14 of 2024
And
Appeal No. 120 of 2024**

Shrikant Bhalakia & Anr.

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Kunal Katariya, Advocate with Ms. Ashmita Goradia, Advocate i/b SD & Associates for the Appellant.

Mr. Akash Rebello, Advocate with Mr. Mihir Mody, Mr. Harshvardhan Melanta, Mr. Yash Sutaria, Advocates i/b K. Ashar & Co. for the Respondent.

ORDER:

1. Three weeks' time is allowed to the respondent to file a reply. Rejoinder to be filed within three weeks thereafter. List on April 18, 2024.

2. Appellants are directed to deposit 25% of the penalty amount within four weeks from today. If the amount is deposited, no further steps to recover the penalty amount will be taken by the respondent.

Ms. Meera Swarup
Technical Member

15.02.2024
PTM